

(B) Medium Term Measures:

In the medium term, Government has taken initiatives such as the National Food Security Mission (NFSM), Rashtriya Krishi Vikas Yojna (RKVY) to improve production and productivity in agriculture.

Allocation of foodgrains to Gujarat under BPL category

2152. SHRI VIJAYKUMAR RUPANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government allocates foodgrains to States on the basis of the information supplied by the State Governments regarding BPL cards; and

(b) if so, the reasons for allocating inadequate foodgrains to the State of Gujarat as per BPL cards decided by the State?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Allocations of foodgrains to States/Union Territories (UTs), under the Targeted Public Distribution System are made @ 35 kg. per family per month for accepted number of Below Poverty Line (BPL) families including Antyodaya Anna Yojana (AAY) families on the basis of 1993-94 poverty estimates of the Planning Commission and March 2000 population estimates of Registrar General of India or the number of families actually identified and ration cards issued to them by State/UT Governments, whichever is less. Thus, for the 21.20 lakh Below Poverty Line (BPL) families including 8.128 lakh Antyodaya Anna Yojana (AAY) families in Gujarat, foodgrains are allocated in full quantity at the scale of 35 kg per family per month as per allocation norms.

Payment of sugarcane to farmers

†2153. SHRI VEER PAL SINGH YADAV: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the rate fixed for the sugarcane for payment to farmers during the next sugarcane crushing season 2010-2011;

(b) the steps being taken by Government to ensure that the sugarcanes of farmers reach to the mills in time;

†Original notice of the question was received in Hindi

(c) whether Government has plan to make timely payment to the farmers for their sugarcane;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) On the recommendations of the Commission for Agricultural Costs and Prices (CACP), the Government has determined the Fair and Remunerative Price (FRP) for sugarcane 2010-11 sugar season at Rs.139.12 per quintal linked to a basic recovery of rate of 9.5% for sugarcane delivered at the gate of the factory or at a sugarcane purchase unit subject to a premium of Rs.1.46 for every 0.1 percentage point increase in recovery above that level. The supply of sugarcane by farmers is as per their agreement with the mills and payment is made by the mills to the farmers for sugarcane purchased. Sub clause 3A of Clause 3 of the Sugarcane (Control) Order, 1966 provides for timely payment to the farmers for their sugarcane. Where a producer of sugar or his agent fails to make payment for the sugarcane purchased within 14 days of the date of delivery, he shall pay interest on the amount due at the rate of 15 per cent per annum for the period of such delay beyond 14 days. The State Governments have been empowered to recover the arrears of cane payment as arrears of land revenue as per sub-clause 8 to 14 of Clause 3 of the Sugarcane (Control) Order, 1966.

Non-purchase of levy rice in Uttar Pradesh

‡2154. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware that Food Corporation of India (FCI) is fully responsible to purchase the levy rice in Uttar Pradesh;

(b) whether it is a fact that rice mills and farmers both suffered a huge loss because of non-purchase of levy rice by FCI in Uttar Pradesh;

(c) if so, the officers responsible for this and the action taken against them; and

‡Original notice of the question was received in Hindi